

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2398
ANSWERED ON:07.12.2012
TREATMENT IN PRIVATE HOSPITALS
Bali Ram Dr. ;Tagore Shri Manicka

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has noticed that most of hospitals in private sector are conducting unnecessary operations, charging exorbitantly for treatments and various tests across the country;
- (b) if so, the details thereof and the action taken thereon, private hospital-wise;
- (c) whether the Government has made it mandatory for private sector hospitals to display charges for every treatment/tests etc.;
- (d) if so, the details thereof;
- (e) whether the Government is also considering to set up a regulatory body to regulate private hospitals in the country; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to (f): Health being a state subject, no such information is maintained centrally and it is primarily the responsibility of the State Governments to regulate and monitor the hospitals in private sector and the rates of treatment and tests charged by these hospitals in the States.

However, Clinical Establishments (Registration and Regulation) Act 2010 (CEA 2010) has been enacted for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto. As per the Clinical Establishments (Central Government) Rules 2012 under CEA 2010, the clinical establishments are mandated to charge and display the rates for each type of procedures and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments.

Further, CEA 2010 has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all union territories with effect from 1-3-2012. The States of Uttar Pradesh, Rajasthan and Jharkhand have adopted this Act. Other State Governments have been requested to adopt this Act.